

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-280(PB)/2017

IN THE MATTER OF:

M/s. Emecon Controls (P) Limited

.. PETITIONER

Vs.

Energo Engg. Projects Limited

.. RESPONDENT

SECTION :

Under Section 9 of (IBC)

Order delivered on 18.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Vibhor Garg, Advocate

For the Respondent

: -

For Official Liquidator

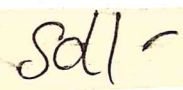
: Ms. Puja Agarwal, Advocate

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner seeks some more time to comply with the provisions of Section 9 (3) (c) of IBC Code, 2016. Further, Ld. Counsel for the petitioner also represents that the Affidavit of service in relation to the notice of application served on the other side will also be filed.

In the circumstances, a week's time is granted to comply with the above and in terms of proviso to Section 9 (5) of the IBC Code, 2016.

Let the matter be posted for hearing on 30.8.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
18.8.2017